

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.1603/2000

New Delhi, this the 9th day of January, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Anjali Tyagi,  
W/O Dr. Vinish Gupta  
Clinical Pathologist,  
Through Attorney  
Shri V.P.Gupta,  
C-16, Satyawati Nagar,  
Delhi.

...Applicant.

(By Advocate: Shri Rajeev Sharma)

VERSUS

1. National Capital Territory of  
Delhi Govt., Through its  
Chief Secretary,  
Old Secretariat,  
Delhi.
2. Govt. of NCT of Delhi,  
Through its Secretary,  
Ministry of Health,  
5, Alipur Road,  
Delhi.
3. Administrative Officer,  
Institute of Human Behaviour  
& Allied Sciences,  
G.T.Road, Shahdara,  
Delhi.
4. Medical Superintendent,  
Institute of Human Behaviour  
& Allied Sciences,  
G.T.Road, Shahdara,  
Delhi.

...Respondents

(None for respondents)

O R D E R (ORAL)

The learned counsel for the applicant wishes to withdraw the OA with liberty to approach the appropriate forum.

In the circumstances, the OA is dismissed as withdrawn with liberty to the applicant to approach the appropriate forum. No costs.

*(S.A.T. Rizvi)*  
(S.A.T. Rizvi)  
Member (A)

/sunil/